

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.465/2002 in OA No.2955/2001

New Delhi, this the 28th day of April, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member(A)

Ratan Wadhwa
C-3A/76/B, Janakpuri
New Delhi-58

... Applicant

(Shri B.S.Jain, Advocate)

versus

1. Smt. Shailaja Chandra
Chief Secretary, Govt. of NCTD
5, Sham Nath Road, Delhi
2. Shri Rajinder Kumar
Director of Education
NCT of Delhi, Old Sectt. Delhi ... Respondents

(Smt. Avnish Ahlawat, Advocate)

ORDER(oral)

Shri Justice V.S. Aggarwal

It is not in dispute that the order of this Tribunal dated 10.4.2002 has since been stayed by the Delhi High Court.

2. Keeping in view the abovesaid fact it is conceded that, for the present, rule be discharged with right to the applicant to file a fresh application, in case need arise after the stay is vacated. Allowed as prayed.

3. Subject to aforesaid, rule is discharged.

V.K. Majotra
(V.K. Majotra)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

cc.